CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO.368 of 2000.

Friday this the 7th day of July 2000

CORAM:

HON'BLE MR.A.V. HARIDASAN, VICE CHAIRMAN

A. Attakidave, Junior Engineer, (P.W.D. Division), P.O. Kalpeni, U.T. of Lakshadweep).

Applicant

(By Advocate Shri. M.R. Rajendran Nair)

Vs.

- The Executive Engineer,
 L.P.W.D. Amini division, Amini.
- The Superintending Engineer, L.P.W.D., U.T. of Lakshadweep, Kawarathi Island.
- The Administrator,
 U.T. of Lakshadweep,
 Kawarathi Island.
- Union of India, represented by Secretary to the Government, Central Public Works Departments, New Delhi. Respondents

(By Advocate Shri. P.R. Ramachandra Menon, ACGSC)

(The application having been heard on 7th July 2000 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.A.V. HARIDASAN, VICE CHAIRMAN

This application has been filed by the applicant seeking to challenge A1 order by which an amount of Rs.21176 is ordered to be recovered from the applicant's pay and allownaces and a warning to be entered in his service reocrd,

as also A9 order by which the 2nd respondent has called upon the applicant to state the authority with which the appeal was filed and in the manner in which it was made.

- 2. Now the learned counsel on either side state that the 3rd respondent has on consideration of the A8 Appeal filed by the applicant remitted the matter back to the disciplinary authority for proceeding further in accordance with law and that this application has, therefore, become infructuous.
- 3. Learned counsel on either side agree that the application may be closed, the same having become infructuous.

In the light of the submission made by the learned counsel on either side, the application is closed as having become infructuous.

Dated the 7th July 2000.

A.V. HARTDASAN VLEE CHAIRMAN

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List of Annexures referred to in the order:

Annexure A1: True copy of the Order F.No.2/9/986/95-C1, dated 6.8.1999 issued by the 2nd respondent.

Annexure A8: True copy of the Appeal dated 26.11.1999 submitted by the applicant to the 3rd respondent.

Annexure A9: True copy of the order F.No.2/9/1774/95-CL, dated 27.1.2000 issued by the 2nd respondent to the applicant.